



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 2nd May 1937.

No. 5461—4 P-2/37-A.—Under sub-section (2) of section 13 of the Khondmals Laws Regulation, 1936 (Regulation No. IV of 1936), read with sub-section (2) of section 407 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor of Orissa is pleased to confer on the court of the Sub-divisional Officer of the Khondmals the power to hear appeals arising therein from convictions by Magistrates of the second class and of the third class.

The 29th April 1937.

No. 1828—La-49-R.—Whereas it appears to the Government of Orissa that the land specified in the schedule below and situated in the Boddangi village, Ghumsur taluk, Ganjam district, is needed for a public purpose, to wit, for the construction of a well, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4 (1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor hereby authorises the Revenue Divisional Officer,

Ghumsur, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor appoints the Revenue Divisional Officer, Ghumsur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District—Ganjam.

Taluk—Ghumsur.

Village—Boddangi.

Description of land, wet or dry, inam or poramboke with survey or paimash no.—Government dry, S. No. 204-1 part.

Name of owner or occupier—Pattadar and enjoyer Bhaigo Naiko of Boddangi.

Boundaries of the land required to be taken up—

North—204-1 part.

East—456

South—204 (2)

West—204-1 part and 205.

Approximate extent to be taken up—Ac. 0.03 cents.

Whether waste or arable—Arable.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL
SELF-GOVT. DEPARTMENT.

RESOLUTION.

The 4th May 1937.

No. 3143-L.S.-G.—In exercise of the powers conferred by section 385 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), the Government of Orissa are pleased to renew the direction under the said section superseding the Cuttack Municipality, published with resolutions no. 10178-L.S.-G., dated the 4th December 1933, no. 8222-L.S.-G., dated the 9th November 1935, and no. 3555-L.S.-G., dated the 29th July 1936, for a further period up to and including the 30th September 1937.

By order of the Governor,

E. R. WOOD,

Secretary to Government.

NOTIFICATIONS.

The 4th May 1937.

No. 3144-L.S.-G.—Whereas the Government of Orissa have by resolution no. 3143-L.S.-G., dated the 4th May 1937, renewed for a further period up to and including the 30th September 1937, the direction under section 385 of the Bihar and Orissa Municipal Act, 1922 (Bihar and Orissa Act VII of 1922), superseding the Cuttack Municipality published with resolutions no. 10178-L.S.-G., dated the 4th December 1933, no. 8222-L.S.-G., dated the 9th November 1935 and no. 3555-L.S.-G., dated the 29th July 1937:—

Now therefore in exercise of the powers conferred by clause (b) of sub-section (1) of section 386 of the said Act, the Government

of Orissa are pleased to direct that during the aforesaid renewed period of supersession—

(a) the powers and duties which may, under the provisions of the said Act mentioned in the Schedule annexed be exercised and performed by the commissioners of the Cuttack municipality, whether at a meeting or otherwise, shall be exercised and performed by the Executive Officer of the municipality, subject to the general supervision and control of the District Magistrate of Cuttack, and

(b) the powers and duties which may, under any provisions of the said Act not mentioned in the Schedule annexed, be exercised and performed by the commissioners, whether at a meeting or otherwise, shall be exercised and performed by the District Magistrate of Cuttack.

Schedule.

All the powers and duties conferred and imposed by the following sections of the Act, namely:—

Sections 40, 89, 95, 96, 101, 102, 105, 107 [except the powers conferred by clause (f) of sub-section (1) of this section], 111, 123, 125, 126, 127, 135, 147, 148, 157, 175 to 181 inclusive, 183, 187, 188, 193, 194, 196 to 199 inclusive, 202, 215, 216, 217, 220, 223, 224, 225, 228 [except the powers and duties conferred by the proviso to sub-section (1) of this section], 229 to 233 inclusive, 235 to 239 inclusive, 265, 266, 272, 282, 285, 286, 289 and 374.

E. R. WOOD,

Secretary to Government.

The 5th May 1937.

No. 3169-L.S.-G.—The Government of Orissa are pleased to declare that the area specified below, which with other forest and waste lands in the Government Estate of Khurda in the district of Puri, was in a notification dated the 9th August 1880 declared to be protected forest under Chapter IV of the Indian Forest Act, 1878 (Act VII of 1878), and for which rules were framed in notification no. 9000—IIIF-32-R., dated the 17th August 1933, under-section 32 of the Indian Forest Act, 1927, shall cease to be protected forest with effect from the date of this notification.

(I) Specification of land disforested.

Name of demarcated protected forest.	District.	Pargana.	Mauza.	Area.
Satrapur	Puri	Khurda	Jujhar singh and Khurda.	4.5 acres

(II) Boundaries.

The boundaries of the area proposed to be disforested are the lines drawn in red on a copy of the 32"=1 mile Cadastral Survey map sheet no. 7 and 8 village Jujharsingh and no. 1 of village Khurda which has been signed by the Collector, Puri, and deposited in his record room. This area is bounded as follows:—

North—By portion of plot no. 2890 and 2891 leased land in mauza Jujharsingh.

East—Plot no. 2892 of mauza Jujharsingh and plot no. 65 and 69 of mauza Khurda.

South—By plot nos. 71, 72, 73 and 806 of mauza Khurda.

West—By plot no. 63 of mauza Khurda and plot no. 2888 of mauza Jujharsingh.

(III) Brief description.

The area contains mainly teak poles varying from 12" to over 36" in girth with a few scattered Kangra, Toon, Kasi Halanda, etc., was planted up with teak in 1885 and included as demarcated protected forests under notification no. 371-R-IIIF-11, dated the 17th January 1919, which has since been superseded by notification no. 9000—IIIF-32-R., dated the 17th August 1933.

(IV) Reasons for disforestation.

The forest is situated close to Khurda town at a distance of 3 to 4 chains only from the village site of Santrapur. It is situated so close to the Khurda town that it is liable to heavy grazing and also to theft, so that it is considered undesirable to retain it as a Protected Forests.

The 5th May 1937.

No. 3162—Dist. 92/37-L.S.-G.—In exercise of the powers conferred by subsection (1) of section 11 of the Madras Motor Vehicles Taxation Act, 1931 (Madras Act III of 1931), the Governor of Orissa is hereby pleased to make the following exemption in regard to the tax payable in respect of motor vehicles:—

A person making a temporary stay in the areas transferred from the Presidency of Madras to the Province of Orissa who brings a motor vehicle into those areas and keeps it for use therein for a period not exceeding 30 days shall be exempt from liability to payment of tax; provided that if he keeps the motor vehicle for longer than this period he shall be subject to the ordinary rules, and shall be liable for payment of tax for the whole of the period.

II

In exercise of the powers conferred by section 16 of the Madras Motor Vehicles Taxation Act, 1931 (Madras Act III of 1931), the Governor of Orissa is hereby pleased to make the following rule:—

If any person making a temporary stay in the areas transferred from the Presidency of Madras to the Province of Orissa who brings a motor vehicle into those areas, delivers to the licensing officer a notice in writing showing the date of his arrival therein and containing a description of the vehicle, the licensing officer shall grant to such person a certificate in the form annexed hereto stating

that such vehicle is exempt from the tax for the period of 30 days from the abovesaid date.

By order of the Governor,
E. R. WOOD,
Secretary to Government.
ANNEXURE.

I.....licensing officer of taluk..... hereby certify that..... resident of.....has delivered to me a notice in writing showing the date of his arrival in the areas transferred from the Presidency of Madras to the Province of Orissa and containing a description of his vehicle bearing the registered number..... which he has brought temporarily into the said areas and he is exempted from motor tax for 30 days from that date.

Signed.....
Date.....

LAW AND COMMERCE
DEPARTMENT.

NOTIFICATION.

The 3rd May 1937.

No. 4099-Com.—It is hereby notified for general information that Negapatam is declared free from cholera and that the existing regulations for the prevention of the introduction of cholera by sea which were enforced in the ports of Orissa against vessels arriving from Negapatam are withdrawn.

C. G. NAIR,
Secretary to Government.

ELECTION OF MUNICIPAL COMMISSIONERS.

NOTIFICATION.

The 27th April 1937.

Under rule 4 (2) of the election rules for the Municipalities in Bihar and Orissa framed under section 19 of the Bihar and Orissa Municipal Act, 1922, and promulgated under Government notification no. 1970-L. S.-G., dated the 13th February 1923, it is hereby notified for general information that general election of the Municipal Commissioners of the Balasore Municipality will be held on the 16th December 1937.

L. J. LUCAS,
*District Magistrate,
Balasore.*

NOTIFICATION BY THE INSPECTOR OF MUNICIPAL COUNCILS AND LOCAL BOARDS, GANJAM.

The 28th April 1937.

R. Dis. No. 37/LB/37.—In partial modification of the notification R. Dis. no. 38836/34, dated 9th February 1935, issued by the Inspector of Municipal Councils and Local Boards, Madras, the Inspector of Municipal Councils and Local Boards, Orissa, Ganjam, hereby directs:—

Under section 9(3) of the Act one seat shall be reserved for Adi-Dravidas and the remaining 8 seats remain non-reserved in the Panchayat Board at Nettunga in Ghumsur taluk of the Ganjam district.

M. K. VELLODI,
*Inspector of Municipal Councils and
Local Boards, Ganjam.*